

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 139
(IB)-441(PB)/2018

IN THE MATTER OF:

Bank of India Applicant/petitioner
v.
M/s. Advance Naotpad Surfactants Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016(CIRP)

Order delivered on 27.02.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the RP Mr. H. S. Kohli, Adv.
For the Respondent Mr. Pankaj Seth, Adv. For R-1 to R-5

ORDER

In compliance of the order dated 08.02.2019 when the Bailable warrants were issued against the Ex-Directors Mr. Subhash Kumar & Mr. Satish Chandra Sharma are present in person. Mr. Suresh Kumar who is represented by Mr. Pankaj Singh, Ld. Counsel for Ex-Directors states that reply on behalf of respondent No. 1 & 2 are already filed and undertakes to file reply on behalf of respondent No. 3, 4 & 5 within ten days with a copy in advance to the counsel opposite.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for further consideration on 12.03.2019.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

(DR. DEEPTI MUKESH)
MEMBER(JUDICIAL)